

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

THURSDAY, THE TWENTY SIXTH DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 27197 OF 2011

Between:

1. SRI RADHESHYAM RATHI, S/o. Late Madan Gopal Rathi Age 61 years, Occ: Business,
2. Smt. Leelavathi Rathi, W/o. Radheshyam Rathi age 55 years, Occ: Housewife,
3. Smt. Preeti Rathi, W/o. Murali Narayan Rathi age 34 years, Occ: Housewife, R/o. H.No. 4-7-746, Esamia Bazar, Hyderabad. Rep. by their Registered GPA Holder, Sri Krishna Rathi,
4. Sri Krishna Rathi, S/o. Sri Radheshyam Rathi age 31 years, Occ: Business, R/o. H.No. 4-7-746, Esamia Bazar, Hyderabad.

...PETITIONERS

AND

1. Government of Andhra Pradesh, Rep. by Principal Secretary, Revenue Department, Secretariat, Hyderabad.
2. The District Collector, Hyderabad Dist.,
3. The Sub-Registrar, Office of the Sub-Registrar, Chikkadpally, Hyderabad.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate order, direction or writ particularly one in the nature of writ of mandamus declaring that the Notice No. P478/C.Pally/2011, dated 12-09-2011 issued by the 3rd respondent as arbitrary, illegal and violative of principles of natural justice and further declare that the petitioners are entitled to alienate their property bearing No. 1-1-421/A/3, situated at Bakaram, Gandhi Nagar, Hyderabad and any part thereof and that it is the mandatory duty of the 3rd respondent to register the said document presented by the petitioners for registration under the provisions of Registration Act, 1908 and to return the registered documents to the petitioners.

I.A. NO: 1 OF 2011(WPMP. NO: 33584 OF 2011)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 3rd respondent to register the document presented by the petitioners which is kept pending by the respondent No. 3 as P478/2011 in respect of house bearing No. 1-1-421/A/3, situated at Bakaram, Gandhi Nagar, Hyderabad, pending disposal of the main writ petition.

Counsel for the Petitioner: SRI KUNWAR ANSHUL SINGH FOR SRI. K ANOOP KUMAR

Counsel for the Respondents: SRI MURALIDHAR REDDY KATRAM GP FOR REVENUE

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.27197 of 2011

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Kunwar Anshul Singh, learned counsel representing
Mr. K.Anoop Kumar, learned counsel for the petitioners.

Mr. Muralidhar Reddy Katram, learned Government
Pleader for Revenue for the respondents.

2. Learned counsel for the petitioners submits that the
cause in the writ petition does not survive for adjudication and
the writ petition has become infructuous.

3. In view of aforesaid, the writ petition is dismissed as
infructuous.

Miscellaneous applications pending, if any, shall stand
closed. However, there shall be no order as to costs.

**SDI-P. PADMANABHA REDDY
ASSISTANT REGISTRAR**

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SECTION OFFICER

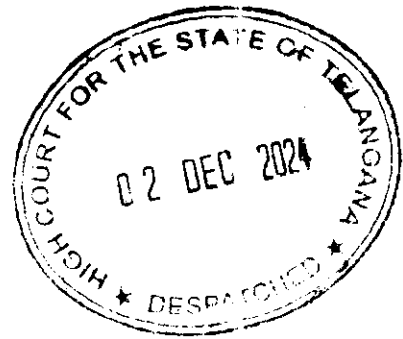
To,

1. One CC to SRI. K ANOOP KUMAR Advocate [OPUC]
2. Two CCs to GP FOR REVENUE ,High Court for the State of Telangana.
[OUT]
3. Two CD Copies *RK*

KKS
LS

HIGH COURT

DATED:26/09/2024



ORDER

WP.No.27197 of 2011

**DISMISSING THE WRIT PETITION
AS INFRACTUOUS
WITHOUT COSTS**

*PA
25/10/24.
7 Copies*